

and UTs are assisted under the financing programme of Housing and Urban Development Corporation for the Schemes for various categories particularly Economically Weaker Sections and Low Income Group families.

(d) As per the existing policy no exemption from industrial licensing is normally given for the location of industrial units (other than small scale units) within (a) the standard urban area limits of a city having a population of more than one million and (b) the Municipal limits of the city with a population of more than 5 lakhs, the population figures being determined on the basis of latest census.

Drought in Gujarat

376. SHRI C. B. GAMIT :
SHRI RANJIT SINGH GAEKWAD :

Will the Minister of AGRICULTURE be pleased to state :

(a) the extent of area in Gujarat affected by scarcity (famine) conditions and the number of persons and cattle hit thereby;

(b) the amount demanded by State Government to face scarcity condition and the amount sanctioned by Central Government:

(c) the amount given to the State up to June, 1986;

(d) the amount spent upto 30 June 1986 in Gujarat on relief with details thereof;

(e) whether the entire amount sanctioned is treated as grant or as loan; and

(f) if loan, the reasons for treating the amount as loan and not as grant ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) The Government of Gujarat submitted a memorandum seeking Central assistance for tackling drought in October, 1985. They also submitted a supplementary memorandum in April, 1986. According to April, 1986 memorandum 16 districts of Gujarat were affected by drought as per details given below :—

- (i) Cropped area : 10.75 lakh ha. affected
- (ii) Population : 183.28 lakhs affected
- (iii) Cattle population affected : 94.59 lakhs

(b) The amount demanded by the Government of Gujarat and the amount sanctioned by the Central Government is as under :—

	Amount		Ceiling of approved
	Demanded		Expenditure
(Rs. in crores)			
for 1985-86 for 1986-87			
1st memorandum	405.30	31.83	50.65
2nd memorandum	331.16	Under consideration	

In addition a ceiling of expenditure amounting to Rs. 35 crores has been approved for the State Governments' Master Plan for tackling drinking water problem.

(c) The Central Government has released an amount of Rs. 16 815 crores including Central shares of margin money in the year 1985-86 against the ceilings expenditure of Rs. 31.83 crores and Rs. 69.375 crores including Central share of margin money during 1986-87 (as on 14.7.1986).

(d) The Government of Gujarat has reported an expenditure of Rs. 104.04 crores in 1985-86 and Rs. 144.06 crores upto 15.6.1986 during current financial year.

(e) and (f) In accordance with the pattern of financing recommended by the 8th Finance Commission, the expenditure incurred by the State Government against approved ceilings in excess of the available margin money upto 5 per cent of the State's annual plan outlay is covered by advance plan assistance with the same loan and grant components as in normal Central assistance for the State Plan namely, 70 per cent loan and 30 per cent grant. This advance plan assistance will be adjusted against the Central assistance for the State Plan within 5 years following the end of drought. Where the expenditure is more than 5 per cent of the State Plan outlay, it will be covered by Central assistance with 50 per cent grant and 50 per cent loan component and such assistance will not be adjusted against the Central assistance for the State plan in future year.

Abolition of scheme for allotment of flats on hire purchase basis by DDA

377. SHRI MOHD. MAHFOOZ ALI KHAN : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Delhi Development Authority has abolished the scheme of allotment of flats on hire-purchase basis;

(b) if so, the reasons therefor; and

(c) what will be its effect on the persons already registered under the MIG, LIG and economically weaker sections schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) :
(a) DDA has taken a decision to convert all MIG allotments and a portion of the LIG allotments on cash down basis. The allotments to the EWS category will be given only on hire-purchase basis.

(b) and (c) This decision was taken as one of the measures to bridge the gap between the revenue and expenditure during the year 1986-87 and to augment the financial resources for the housing activities of the DDA. 60% of the registrants under the MIG category and 25% of the registrants under the LIG category are likely to be affected by the decision as they would be required henceforth to make the payment on cash-down basis.

IDA Aid for Operation Flood-III

378. SHRI C. MADHAV REDDI :
SHRI YASHWANTRAO GADAKH PATIL :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is a possibility of getting funds from International Development Agency for Operation Flood Phase-III project;

(b) if so, the prospects of success of this project; and

(c) the steps proposed to be taken by Government to complete this Project ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir.

(b) and (c) The project is expected to achieve its targets in close cooperation with the participating States/Union Territories.